

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
INTARVO TECHNOLOGIES PRIVATE LIMITED
OPERATING IN INFORMATION TECHNOLOGY SERVICES SECTOR AT DELHI NCR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Intarvo Technologies Private Limited CIN: U72100DL2001PTC109841 PAN: AABCR7753B
2. Address of the registered office	55, 2nd Floor, Lane-2, Westend Marg Saidullajab, Near Saket Metro Station, New Delhi - 110030
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	As per the information received to the IRP, there are Securities & Financial Assets in the Company.
5. Installed capacity of main products/ services	Not applicable as the company is in the service(s) sector industry.
6. Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for FY 2022-23 Revenue from operations : Nil Other Income: Nil
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The interested person may write on itpl.resolve@gmail.com to the IRP for last two years Financial Statement and list of creditors.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The interested person may write on itpl.resolve@gmail.com to the IRP for the eligibility criteria.
10. Last date for receipt of expression of interest	12.02.2024
11. Date of issue of provisional list of prospective resolution applicants	22.02.2024
12. Last date for submission of objections to provisional list	27.02.2024
13. Date of issue of final list of prospective resolution applicants	08.03.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.03.2024
15. Last date for submission of resolution plans	12.04.2024
16. Process email id to submit EOI	itpl.resolve@gmail.com

Date : 28.01.2024

Place : New Delhi

Sd/-
(Vinay Kumar Singhal)
Interim Resolution Professional
For Intarvo Technologies Private Limited
IBBI Regn. IBBI/IPA-002/IP-N00624/2018-2019/11880
AFA Valid upto: 10-August-2024
411, Fourth Floor, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi - 110002

FORM NO. INC-26
[According to Rule 30 of Companies (Incorporation) Rules 2014]
Advertisement to be published in the Newspaper for the change in the Registered Office of the Company from one state to another.

Before the Central Government

Northern Region Branch, Delhi in the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of **M/s VE IMPEX PRIVATE LIMITED** having its Registered Office at 74, Daryaganj, New Delhi 110 002

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of the Memorandum of Companies of the company in terms of special resolution passed at Extraordinary General Meeting held on Monday, 8th day of January 2024 to enable the company to change its Registered Office from 'State of Delhi' to 'State of Uttar Pradesh'

Any person whose interest is likely to be affected by the proposed change may deliver to the Registrar (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by affidavit stating the nature of his/her interest and ground of opposition to the Registrar at the Address B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within 14 days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

ADDRESS OF REGISTERED OFFICE:
74, DARYAGANJ, NEW DELHI 110 002

For and on behalf of the applicant
M/s VE IMPEX PRIVATE LIMITED
Sd/-
ANURAG JAIN (DIRECTOR)
DIN: 0198479

CAN FIN HOMES LTD.
Shop No.-4, 4th Floor, S.L. Tower, Near Bank of Maharashtra, Commercial Belt, Alpha-1, Greater Noida (U.P.) Pin-201308 CIN: L85110KA1987PLC008699, E-mail: greaternoida@canfinhomes.com Mobile No. 7625079164, 0120-4569974

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]

The undersigned being the Authorized Officer of Can Fin Homes Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a demand notice on the below mentioned dates calling upon the following borrower(s)/co-borrowers/guarantors to repay the amount mentioned in the notice with further interest at contractual rates till date of realization within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, against each borrower, in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on dates mentioned hereinafter.

Sr. No.	Name of Borrowers and Guarantors	Description of the property	Date of Demand Notice	Outstanding amount	Date of possession
1.	Mrs.Neeral Tomar W/o Hari OM Singh and Mr. Hari Om Singh S/o Bajjeet Singh	Flat No GF-01, Ground Floor Plot No 30 Khasra No 1592, Krishna Enclave, Village Raispur, Pargana Ghaziabad-201002 Boundaries of the property are as under: NORTH: Plot No 31 SOUTH: Plot No 29 EAST: Plot No-25 & 26 WEST: Rastna 25ft. wide	02.11.2023	RS. 18,08,829.00	23.01.2024
2.	Mr. Nawaz Sharif S/O Sh. Shant Alam	Plot No B-17/115, FLAT NO.-SF-04 DLFS Dishaad Extension-II Village - Bramhpura Alif Bhopura 201005, Uttar Pradesh Boundaries of the property are as under: NORTH: Plot No B-17/114 SOUTH: Flat No SF-3 EAST: 30FT Wide Road WEST: Other Property	02.11.2023	RS. 13,72,509.00	23.01.2024

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for the amount mentioned against each property along with further interest thereon till the date of realisation.

Date: 27.01.2024 Sd/-
Place: Greater Noida Authorized Officer, Can Fin Homes Ltd.

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6/7, 8, Sector 5, IIT Manesar, District Gurgaon, Haryana, Pincode-122050, that EJI Travel Solutions a Limited Liability Partnership (LLP) may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:
• Supporting and Auxiliary Transport Activities, activities of Travel Agencies.
• Tour Operators, and activities of Event management agencies etc.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at C-113a, Flat No. 14 Panchsheel Vihar, Malviya Nagar, Delhi-110017.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6/7, 8, Sector 5, IIT Manesar, District Gurgaon, (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this 27th day of January 2024.

Name(s) of Applicant
Sd/-
Shubham Kumar

PNB Housing Finance Limited
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Ghaziabad Branch :- PNB Housing Finance Limited, Plot No-11 UG-1, INS/11, SG Alpha Tower, Sector-9, Vasundhara Ghaziabad.
Lucknow Branch :- PNB Housing Finance Limited, #307 & 308, 3rd Floor Commercial Complex, Cyber Heights, Gomti Nagar, Lucknow- 226010

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as 'PNBHFL') had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by involving quotators, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Sr. No.	Loan Account No.	Name/ Address of Borrower and Co-Borrower(s)	Name & Address of Guarantor(s)	Property (ies) mortgaged	Date of Demand Notice	Amount O/s as on Date Demand Notice
1.	HOU/GH/A0216/2 65269 B.O Ghaziabad	Manish Chaubey A-1007, Shri Krishna Vista, Ahinsha Khand-1, Indira Puram, Ghaziabad, Uttar Pradesh, 201014, 4- Lakshmanpuri, Faizabad Road, Uttar Pradesh, 201013, Aits Infrastructure Ltd. Sector-135, Noida, U.P.201301, Poonam Sharma A-1007, Shri Krishna Vista, Ahinsha Khand-1 Indrapuram, Uttar Pradesh, 201014, 118/610, Kaushalpur Kanpur, Uttar Pradesh, India, 208012, India	NA	Flat No-807, 8th Floor, Tower-A, Divyansh Fabio, GH-05A, Crossing Republic, NH-24, Ghaziabad, Uttar Pradesh, 201009	16-01-2024	RS. 37,01,957.75 Rupees Thirty Seven Lakh One Thousand Nine Hundred Fifty Seven And Seventy Five Paise Only as on 16.01.2024
2.	HOU/LUC/A0119/62 8678 B.O Lucknow	Asheesh Dwivedi (borrower) Meenakshi Tiwari (co-borrower) Address: 14th Floor Tower B Dif Gurgaon, Haryana, 122001 & 8/69, Indira Nagar Near Police Station, Indira Nagar, Lucknow, Uttar Pradesh, 226016 & Flat No 803, Tower D Great Value, samans Sector 107, link Road Honey Top Noida Ncr, Gautam Buddha Nagar, Uttar Pradesh, 201301 & House No B.7, riyal Homes, gram Anaura, IMLI Bandh Road, Lucknow, Uttar Pradesh, 361490, & Varyavan, ambedkar Nagar, uttar Pradesh, 224210	NA	House No B 7, Riyal Homes, Gram Anaura, IMLI Bandh Road, Lucknow, Uttar Pradesh, 226016	01/19/2024	RS. 31,14,358.22 Rupees Thirty One Lakh Fourteen Thousand Three Hundred Fifty Eight Paise Twenty Two Only as on 16.01.2024

Place: Lucknow, Dated: 28.01.2024 Authorized Officer (M/s PNB Housing Finance Ltd.)

Hinduja Housing Finance Limited
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Off: 418, 4th Floor, Pearl Omxax Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. Mr. Mandeep Manjhi
2. Mrs. Pritee Devi
Both at: Q-301, Sharma Colony, Budh Vihar, Phase-2, Delhi-110086.

LAN No:- DL/BDP/BDRP/A000000335

Whereas vide Order dated 20.12.2023 passed by Office Chief Metropolitan Magistrate, District Court, Saket Courts Complex, New Delhi the physical possession of the property being All that piece and parcel of 'Portion Bearing No. D-1 on the Third Floor, Area measuring 680 Sq. Feet of property bearing House No. 602E/20, Block-A, LHS towards from staircase ward No. 3, comprised in (old khasra No. 1668) and new khasra No. 11513/13 min situated at Barwala Kuan, Mehrauli, Tehsil, Hauz Khas (Mehrauli) in the urbanized village Mehrauli, New Delhi-110030, Property Bounded as East: Other's Property South: Other's Property, North: Gali, West: Other's Property has been taken over by M/s Hinduja Housing Finance Ltd. on 22.01.2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorized Officer
Date: 27.01.2024 For Hinduja Housing Finance Limited
Place: Delhi

PNB Housing Finance Limited
Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Gurgaon Branch :- PNB Housing Finance Limited, SCO No. 391, Sector - 29, Urban Estate Near IIT Chokk Metro Station, Gurgaon-122001, Delhi Branch :- 8th Floor, DCM Building 16, Barakhamba Road, C.P New Delhi-110001, Janakpuri Branch :- C-2/21, First Floor, Mata Chanan Devi Road, Above Bank Of Baroda, Janakpuri, New Delhi 110058, Jodhpur Branch :- 2nd Floor, Choudhury Bhawan, Near Shanishchar Ka Than, Chopanasi Road, Jodhpur, Rajasthan-342001, Haridwar Branch :- PNB Housing Finance Limited, 1st Floor, Arya Nagar, Jwalapur, Haridwar-245407, Uttarakhand, Lucknow Branch :- 307 & 308, 3rd Floor Commercial Complex, Cyber Heights, Gomti Nagar, Lucknow- 226010, Ghaziabad Branch :- PNB Housing Finance Ltd. Plot No-11 UG-1, INS/11, SG Alpha Tower, Sector-9, Vasundhara Ghaziabad, Jaipur Branch :- PNB Housing Finance Ltd. SB -59, UDB Towers, 1st Floor, opp. Jaipur nagar njnagar, Tonk Road, Jaipur-302015, Meerut Branch :- PNB Housing Finance Ltd. 1st Floor, Pinacade Tower, Vaishali Corner, Garh Road, Meerut-250004, (U.P.)

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as 'PNBHFL') had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by involving quotators, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Sr. No.	Loan Account No.	Name/ Address of Borrower and Co-Borrower(s)	Name & Address of Guarantor(s)	Property (ies) mortgaged	Date of Demand Notice	Amount O/s as on Date Demand Notice
1.	HOU/GU/R0519/6 91546 B.O Gurgaon	Rajendra Narendar & Mehan Dari & Amit Kumar S/o Narep, C O 56 Apo, Gurgaon Nagar, Rajasthan, India, 335001, H No 75, Lakhuwas 190, Sohna, Gurgaon, Haryana, India, 122103,	Amit Kumar H No 75, Lakhuwas 190, sohna, Gurgaon, Haryana, 122103	Tower 2, 12, 1205, Aravali Homes, Sector 4, Sohna, Gurgaon, Haryana-122001, India	16-01-2024	RS. 18,43,602.67 Rupees Eighteen Lakh Forty Three Thousand Six Hundred Two And Sixty Seven Paise Only
2.	0030666 0001674 B.O Ghaziabad	Manoj Bhaskar & Manju Flat No-14051-T-3, block-B, GH-1, Crossing Republic, uttar Pradesh, 201010, Manoj Bhaskar Rice Cellular Limited, E-5 Sec-63 Noida, Noida, Uttar Pradesh, India, 201301	NA	Unit No-LDI-04-2004, The Kove, Jaypee Greens, sports City, Noida, uttar Pradesh, 201307	16-01-2024	RS. 21,79,525.16 Rupees Twenty One Lakh Seventy Nine Thousand Five Hundred Twenty Five and Sixteen Paise Only.
3.	HOU/DEL/0917/43 4123 B.O Delhi	Kanishh Baila & Kamla 9 2nd Floor, Village Shabheri, near Crossing Public School Ghaziabad, Uttar Pradesh, 201009, 792/1 Nai Gasti, Pahar Ganj, arakashan Road, New Delhi, 110055, kanishh Baila Tower B C 4th Floor, Dif Cyber City Phase-1, Faridabad, Haryana, 121002,	NA	Plot B10, 7, 704, SuperTech EcoVillage II, 2nd Floor, Sector 16B, Greater Noida West, Kisan Chowk, Greater Noida, Uttar Pradesh-201310, India	16-01-2024	RS. 4,53,138.05 Rupees Four Lakh Fifty Three Thousand Eight Hundred Eighty Eight and Five Paise Only
4.	HOU/GU/R0207/17 52057 B.O Gurgaon	Gaurav Kapur & Richa Kapur H.No.-B-803 alpali Vihar, Anli Sector 49, haryana, india, 122001, H.No.-B-7, Main Road, sector-1, Phase-1, New Shimla, Shimla, Himachal Pradesh-171009, Gaurav Kapur Tower-C, 1st Floor, vipul Tech Square Gurgaon, Haryana-122001, India	NA	Tower-T-4, 3, 302, SuperTech EcoVillage II, (Hold), Sector 68, Gurgaon, Haryana-122011, India	16-01-2024	RS. 28,24,916.40 Rupees Twenty Eight Lakh Twenty Four Thousand Nine Hundred Sixteen and Forty Paise Only.
5.	HOU/GUR/0917/431 374 & HOU/GUR/0717/405 632 B.O Gurgaon	Manjeet Singh Flat No.-469, 2nd Floor, phase-4, block-GH, Pocket-3, sector-28, Rohini, New Delhi, India, 110085, rana Pratap Government Boys School, Roshni, Sector-3, near Bahala Metro Station, Delhi, 110085, sudesh Mathur Flat No.-469, 2nd Floor, Phase-4, Block-GH, Pocket-3, Sector-28, rohini, Delhi, 110085, MCD School, Sector 24, Rohini, Delhi, 110085,	NA	T2, 20, 2007, SuperTech Azalia, sec 68, Gurgaon, Haryana, India-122001	16-01-2024	RS. 20,48,442.33 Rupees Twenty Lakh Forty Eight Thousand Four Hundred Forty Two And Thirty Three Paise Only
6.	HOU/GU/R0220/7 81036 B.O Gurgaon	Insaf Kumar Rout H No 4 Room No4 3rd Floor, ambedkar Colony, Bijwasan, New Delhi, 110061, H No291 Gali No 9 Near, Fun Food Vill Kapasera, Delhi, 110037, Becton Dickinson Pvt Ltd, 6th Floor T B Signiture Tower NH 8 Sector 30 Gurgaon, Haryana, 122001, Hira Devi H No 4 Room No 4 3rd Floor, Ambedkar Colony Bijwasan, New Delhi, 110061, Berma Lakhanur, Madhubani, Bihar, 847403,	NA	Tower A(3), 11, 1104, The Meridian - Affordable, Sector 69, Gurgaon, Haryana-122055	16-01-2024	RS. 16,04,274.45 Rupees Sixteen Lakh Four Thousand Two Hundred Seventy Four And Forty Five Paise Only
7.	HOU/GH/A0216/2 65269 B.O Ghaziabad	Manish Chaubey A-1007, Shri Krishna Vista, Ahinsha Khand-1, Indira Puram, Ghaziabad, Uttar Pradesh, 201014, 4- Lakshmanpuri, Faizabad Road, Uttar Pradesh, 226001, Aits Infrastructure Ltd. Sector-135, Noida, Uttar Pradesh, 201301, Poonam Sharma A-1007, Shri Krishna Vista, ahinsha Khand-1 Indrapuram, U.P. 201014, 118/610, Kaushalpur Kanpur, Uttar Pradesh, 208012,	NA	Flat No-807, 8th Floor, Tower-A, Divyansh Fabio, GH-05A, Crossing Republic, NH-24, Ghaziabad, Uttar Pradesh, 201009	16-01-2024	RS. 37,01,957.75 Rupees Thirty Seven Lakh One Thousand Nine Hundred Fifty Seven And Seventy Five Paise Only
8.	HOU/HW/R1118/6 10396 B.O Haridwar	Prem Chandra (borrower) Chandra Kala (Co-Borrower) Address: 12 Mohi Inf. Pin 911712, C/o PPO, East District, East Sikim Sikim-737120 & Residential House, Plot No.55, Khasra No.337, Situated At Village, Bawali Kаланari Pargana Roorkee Tehsil, And Dist, Haridwar, Roorkee, Uttarakhand, & Vill Kurur, PO Kurur, Teh Ghat, Chamoli, Uttarakhand, india, 246435	NA	Residential House Plot No 55, Khasra No 337, Situated At Village, Bawali Kаланari Pargana Roorkee Tehsil, And Dist, Haridwar, Roorkee, Uttarakhand, 249407	16-01-2024	RS. 2260331.02 Rupees Twenty Two Lakh Sixty Thousand Three Hundred Thirty One and Two Paise Only.
9.	HOU/HW/R1218/6 13374 B.O Haridwar	Chandan Singh (borrower) Rekha Devi (Co-borrower) Address: Khasra No 546 Mi, situated At, mauza Prateelnagar, Pargana Parwaddon, Tehsil Rishikesh, Dist, Dehradun, Rishikesh, Uttarakhand, 249205, & Police Thana, Pralit Nagar, Rawala, Dehradun, Uttarakhand, india., 249205 & Uttarakhand Police, kotwali Doiwala, Dehradun, Uttarakhand, india, 248140	NA	Khasra No 546Mi, Situated At, Mauza Prateelnagar, Pargana Parwaddon, Tehsil Rishikesh, Dist, Dehradun, Rishikesh, Uttarakhand, 248001,	16-01-2024	RS. 2221587.6 Rupees Twenty Two Lakh Twenty One Thousand Five Hundred Eighty Seven and Six Paise Only.
10.	HOU/LU/C0119/6 28678 B.O Lucknow	Asheesh Dwivedi (borrower) Meenakshi Tiwari (co-borrower) Address: 14th Floor, tower B Dif Gurgaon, Haryana, 122001 & 8/69, Indira Nagar Near Police Station, Indira Nagar, Lucknow, Uttar Pradesh, 226016 & Flat No 803, Tower D Great Value, samans Sector 107, link Road Honey Top Noida Ncr, Gautam Buddha Nagar, Uttar Pradesh, 201301 & House No B.7, riyal Homes, gram Anaura, IMLI Bandh Road, Lucknow, Uttar Pradesh, 361490, & Varyavan, ambedkar Nagar, Uttar Pradesh, india, 224210	NA	House No B 7, Riyal Homes, Gram Anaura, IMLI Bandh Road, Lucknow, Uttar Pradesh, 226016	16-01-2024	RS. 31,14,358.22 Rupees Thirty One Lakh Fourteen Thousand Three Hundred Fifty Eight Paise Twenty Two Only

Place: Delhi, Dated: 28.01.2024 Authorized Officer (M/s PNB Housing Finance Ltd.)

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR INTARVO TECHNOLOGIES PRIVATE LIMITED OPERATING IN INFORMATION TECHNOLOGY SERVICES SECTOR AT DELHI NCR (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Intarvo Technologies Private Limited CIN: U72100DL2001PTC109841 PAN: AABCR7753B
2. Address of the registered office	55, 2nd Floor, Lane-2, Westend Marg Saiduilajab, Near Saket Metro Station, New Delhi - 110030
3. URL of website	N/A.
4. Details of place where majority of fixed assets are located	As per the information received to the IRP, there are Securities & Financial Assets in the Company.
5. Installed capacity of main products/ services	Not applicable as the company is in the service/s/ sector industry.
6. Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statements for FY 2022-23 Revenue from operations : Nil Other Income: Nil
7. Number of employees/ workmen	Nil.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The interested person may write on itpl.resolve@gmail.com to the IRP for last two years Financial Statement and list of creditors.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The interested person may write on itpl.resolve@gmail.com to the IRP for the eligibility criteria.
10. Last date for receipt of expression of interest	12.02.2024
11. Date of issue of provisional list of prospective resolution applicants	22.02.2024
12. Last date for submission of objections to provisional list	27.02.2024
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15. Last date for submission of resolution plans	12.04.2024
16. Process email id to submit EOI	itpl.resolve@gmail.com

Date: 28.01.2024 Sd/-
Place: New Delhi (Vinay Kumar Singh) Interim Resolution Professional For Intarvo Technologies Private Limited
IBBI Regn. IBBI/PA-002/JP-NO0624/2018-2019/11880 AFA Valid upto: 10-August-2024
411, Fourth Floor, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi - 110002

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) (Legal Representative(s))	Amount & Date of Demand Notice	Possession Date
9424771	Mr. Vikram Singh Rawat (as Borrower) and Mrs. Anju Rawat (Co-Borrower)	Rs. 11,53,282/- (Rupees Eleven Lakh Fifty Three Thousand Two Hundred Eighty Two Only) outstanding as on 23.08.2023	23.01.2024
10350328	Mr. Neha Saxena (as Borrower) and Mr. Abhishek Saxena (Co-Borrower)	Rs. 62,01,907/- (Rupees Sixty Two Lakh One Thousand Nine Hundred Seven Only) outstanding as on 30.10.2023	23.01.2024

Description of Secured Assets/Immovable Properties: All that piece and parcel of Residential Flat No. 33, 03rd Floor, LIG, Block D 03, Situated at Pocket 04, Sector 34, Rohini, Delhi - 110085.

Description of Secured Assets/Immovable Properties:- 1. All that piece and parcel of the property being Apartment No. 1801 Tower No. C, 18TH Floor, Total Area 1240 Sq. Ft. (115.20 Sq. Mt.) Carpet area 662.52 Sq. Ft. (61.55 Sq. Mt.), situated at Marina Suites, GH 3/1 Park Town NH Distt. Ghaziabad, Uttar Pradesh, 201002

2. All that piece and parcel of the property being Apartment No. 1802 Tower No. C, 18TH Floor, Total Area 1240 Sq. Ft. (115.20 Sq. Mt.) Carpet area 662.52 Sq. Ft. (61.55 Sq. Mt.), situated at Marina Suites, GH - 3/1, Park Town NH Distt.- Ghaziabad, Uttar Pradesh - 201002.

Date :- 28/01/2024, Sd/- Authorized Officer
Place:- DELHI/NCR For TATA CAPITAL HOUSING FINANCE LIMITED

Hinduja Housing Finance Limited
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch Off: 418, 4th Floor, Pearl Omxax Tower-2, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. Mr. Sachin Lal
2. Mrs. Sandeepa Singh
Both at: 49A, 1st Floor, Hans Vihar, Near Sachdeva Public School, Sec-13, Rohini, Delhi-110085.

LAN No:- DL/DEL/DLHI/A000000401 & DL/DEL/DLHI/A000001093

Whereas vide Order dated 12.12.2023 passed by Office of Ld. Chief Metropolitan Magistrate, (North), Rohini Court, New Delhi the physical possession of the property being All that piece and parcel of Entire First Floor only without Roof Terrace Right, Area Measuring 69.5 Sq. Yards i.e. 58.102 Sq. Mtrs., Part of Northern Side Build Up Property Bearing Municipal No. 4/102, Comprising in Khasra No. 163, Situated at Anand Peshwar Nagar, In the Village Dhirpur Presently colony known as Nirankari, New Delhi-110009, has been taken over by M/s Hinduja Housing Finance Ltd. on 18.01.2024.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Authorized Officer
Date: 27.01.2024 For Hinduja Housing Finance Limited
Place: Delhi

Union Bank of India
Regional Office: 13, MG Road, Agra
E-AUCTION SALE NOTICE

Notice for Sale of Immovable Properties

E-Auction Sale Notice for sale of immovable Assets/under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charge to the Secured Creditor, the Constructive/Symbolic/Physical possession of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is What is and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder.

S. N.	Borrower/Mortgagor/Guarantor Name & Address	Description of Properties	Type of Possession	Reserve Price (EMD Bid Increment)	Demand Notice Date	Amount Due
Branch: Dayalbagh, Agra, Contact: 9455136212						
1.	Borrower: Mr. Vishnu Kumar S/o Ramprakash Dixit, Mrs. Omvati W/o Ramprakash Dixit, Add- H.No. 40/A.E.N.301/1, Ishwar nagar kakretha, Near Amar Ujala Press, Sikandra Road Agra, Guarantor- Mahesh Kumar S/o Mohan Kumar, Add- H.No. 75/K R Nagar, Kakretha, Agra	All that part and parcel of Residential property House MPL No 40A/E.N./301/1, Khasra No 301, Mauja Kakretha Muski, Agra, Area- 177.34 Sq. Mr. Property in the name of Mrs. Omvati W/o Ramprakash Dixit, Bounded as: East- Rasta 10ft wide & West- land of Lalaram, North- land of Matreial, South- land of Meghraj Singh	Symbolic	36,73,000 3,67,300 36,730/-	29.07.2022	Interest thereon & Other Expenses
2.	Borrower: Shri. Gulab Singh S/o Raghunath Singh R/o: Plot No. 37, Manoharpur, Krishna Garden, Mauza Ghatwasan Muski, Agra, Guarantor: Shri Manoj Kumar S/o Munnalal R/o: A 597, Trans Yamuna Colony, Rambagh, Agra	All that Piece and Parcel of Residential Property Plot No 37, Khasra No 301, 206 & 207, Krishna Garden, Mauza Ghatwasan Muski, Haripurwat Ward, Teh. & Dist. Agra, Area- 49.32 Sq. Mr., Property in the name of Gulab Singh S/o Raghunath Singh, Bounded as: East- Rasta 25 ft. wide, West- Plot No 35, North- Other Property, South- Plot No 36,	Symbolic	16,80,000/- 1,68,000/- 16,800/-	02.11.2018	₹ 11,98,745.70 interest thereon & Other Expenses
3.	Borrower: 1) Sh. Pitam Chand Sharma S/o Sh					

